

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No.119/2006

Petitioner: Navabharat Power Private Ltd, Orissa

Respondents: 1. Grid Corporation of Orissa Ltd., Bhubaneswar
2. PTC India Ltd., New Delhi

Date of hearing: 22.7.2008

Subject: Petition for `in principle` acceptance of the project capital cost of project and financing plan of 1040 MW (gross) power project being set up by the Navabharat Power Private Ltd. in Orissa

Coram: 1. Dr. Pramod Deo, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri R. Krishnamoorthy, Member

Parties present: 1. Shri Shri K. Bruhaspathy, NPPL
2. Shri P.N.S.Bhaskara Rao, NPPL
3. Shri Vaibhav Garg, NPPL
4. Shri R.K.Mehta, Advocate, GRIDCO
5. Ms. Nalini Pal, Advocate, GRIDCO
6. Shri Mragank, Advocate, GRIDCO
7. Shri S.R.Sarangji, GRIDCO

The petitioner has filed this petition for 'in principle' acceptance of the project capital cost and financing plan for its 1040 MW power plant proposed

to be set up in the State of Orissa. The Commission, in its order dated 15.5.2008, had directed the petitioner to submit certain information on affidavit by 30.6.2008. The representative of the petitioner has submitted that in compliance with the directions of the Commission, it has filed the requisite information/documents vide affidavit dated 10.7.2008 and has served copies on the respondents.

2. Learned counsel for the first respondent submitted that copy of the affidavit dated 10.7.2008, had not been served on him. He has prayed for two weeks time to file its response to the affidavit after a copy thereof is served by the petitioner.

3. The representative of the petitioner informed that copy of the affidavit had been sent to the first respondent through courier. He also undertook to serve another copy of the affidavit. He further submitted that it had received on 21.7.2008 a copy of the reply of the first respondent to its earlier submission dated 25.3.2008 filed before the Commission and sought two weeks time to file rejoinder.

4. Prayers of the parties for time to file their responses was allowed by the Commission. Meanwhile, the petitioner was also directed to submit the following information/clarifications:

- (a) Basis for the cost of Non-EPC works (item-wise), amounting to Rs.39750 lakh.

- (b) Basis for the cost of pre-operating expenses and overhead (item-wise), amounting to Rs.26610 lakh.
- (c) Justification for 12% contingency in Non-EPC cost.
- (c) Reasons for including entry tax amounting to Rs.10550 lakh in the EPC cost.
- (d) Details of pressure and temperature parameters of the steam turbine and boiler.

5. The petitioner was directed to submit the information indicated above, duly supported by affidavit latest by 14.8.2008 with advance copy to the respondents, who may file their response by 22.8.2008. Rejoinder, if any, by 28.8.2008.

6. The petition will be listed on 4.9.2008 for further directions.

Sd/-
(K.S.Dhingra)
Chief (Legal)